

d  
SLP(C)No. 17435-17436 OF 2001  
ITEM No.206

Court No. 2

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.17435-17436/2001

(From the judgement and order dated 26/09/2000 in LPA 984/97  
LPA 984/97,SCA 3956/97of The HIGH COURT OF GUJARAT AT AHMEDABAD)

PATAN MUNICIPALITY

Petitioner (s)

VERSUS

SHAH PRADIPKUMAR KANTILAL & ORS.

Respondent (s)

( With Appln(s). for c/delay in filing SLP and c/delay in filing counter affidavit )  
( For Final Disposal )

Date : 01/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. Mahendra Anand, Sr. Adv.  
Mr. Abhijat P. Medh,Adv.

For Respondent (s)Mr. R.P. Bhatt, Sr. Adv.  
Mr. M.A.Chinnasamy,Adv.

Mrs. Hemantika Wahi, Adv.

Ms. Monika Bapak, Adv.

M/s I.M. Nanavati Associates,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel on both sides state that there is likelihood of settlement.

List in the 2nd week of September, 2003.

( Meenu Sethi )  
Court Master

( Om Prakash )  
Court Master